

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 07
150/241-242/PB/2018

IN THE MATTER OF:

Zeeny Jhelumi

.... Petitioner/Applicant

v.

Crest International Ltd. & Ors.

.... Respondent

Order Under Section 241-242

Order delivered on 19.01.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Chaitanya Bansal, Mr. Saurabh Kalia & Mr.
Aaryan Sharma, Advs.

For the Respondent

None

ORDER

As prayed by the Ld. Counsel for the petitioner, the Company Petition is dismissed as withdrawn with liberty to avail the appropriate remedy in accordance with law if so advised.

It goes without saying that if the company struck off from the RoC's Register is revived and restored to the Register, the petitioner would be at liberty to avail it's remedy against it, including that of reviving the present petition if the cause survives and law permits.

SD/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)